



2026:AHC:164905

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 27418 of 2026

Arjun

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Priyanka Sharma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE JITENDRA KUMAR SINHA, J.

1. Shri Niyaj Ahmad has filed Vakalatnama on behalf of the first informant is taken on record.
2. Heard Ms. Priyanka Sharma, learned counsel for the applicant, Shri Niyaj Ahmad, learned counsel for the first informant and Shri S.D. Shukla, learned A.G.A. for the State and perused the record.
3. It is further contended that this is the second bail application of the applicant and the first bail application of the applicant was dismissed as withdrawn with the liberty aforesaid.
4. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 250 of 2026, under Sections 64(1), 137(2) of B.N.S. and Section 3/4 of POCSO Act and Sections 3(2)5 of SC/ST Act, Police Station Khurja Nagar, District Bulandshahr, during the pendency of the trial.
5. Learned counsel for the applicant has submitted that the applicant has been falsely implicated in the present case though there is no incriminating material against him. It is further submitted that the second victim in her statement recorded under Sections 180 and 183 BNSS has stated that she had left her home on her own free will and she had got married with the applicant with her free consent. It is further submitted that the age of the victim has been found to be 16 years and 10 months as per certificate of Class Vth and there is no certificate of high school or certificate of school

first attended. It is further submitted that no radio-logical examination has been conducted for her age determination. It is further submitted that the applicant is having no criminal history and the applicant has been languishing in jail since 24.04.2026, in case, he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

6. Per contra, learned counsel for the first informant and learned A.G.A. have vehemently opposed the prayer for bail and it has been submitted by them that the victim is a minor girl and her consent is immaterial.

7. As per first information report, the applicant and co-accused persons are said to have enticed away two daughters of the first informant, however, the second victim in her statement recorded under Sections 180 and 183 BNSS has stated that she had left her home on her own free will and she had got married with the applicant with her free consent. It is further submitted that the age of the victim has been found to be 16 years and 10 months as per certificate of Class Vth and there is no certificate of high school or certificate of school first attended. It is further submitted that no radio-logical examination has been conducted for her age determination. It is further submitted that the applicant is having no criminal history and the applicant has been languishing in jail since 24.04.2026

8. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation*** reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P.*** reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

9. Accordingly, the present application is **ALLOWED**.

10. Let the applicant- **Arjun** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following

conditions:-

- (i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- (ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- (iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- (iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

11. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

12. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

13. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

14. Office is directed to send a copy of this order to the applicant through **Jail Superintendent**, Bulandshahr via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

August 6, 2026
RKM